

IN THE COURT OF ADDITIONAL CHIEF METROPOLITAN MAGISTRATE, DELHI

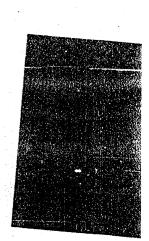
CC NO: 7 OF 2004

Securities and Exchange Board of India, a statutory body established under the provisions of Securities and Exchange Board of India Act, 1992, having its Head office at Mittal Court, B - Wing, 224. Nariman Point Mumbai represented by its Legal Officer, Shri Sharad Bansode.

...Complainant

- 1. Aastha Resorts & Plantations India Ltd. a Company incorporated Under the Companies Act, 1956, having its Regd. Office at : Aastha House, 81, Adchini, Sri Aurobindo Marg, New Delhi.
- 2. Shri @m Prakash Choudhary S/o Late Shri Savrup Singh Chaudhary, Director of Accused No.1, R/o: E-129, Saket, New Delhi.
- 3. Shri Sanjay Choudhary S/o Shri Om Prakash Choudhary, Director of Accused No.1, R/o: E-129, Saket, New Delhi.
- 4. Shri Hukum Singh S/o Shri Bhagirath Singh, Director of Accused No.1, R/o:







CC no.77 05

26.5.06

Present: Sh. Mann for the SEBI.

All the accused Om Parkash, Sanjay Chowdhary, Hukum Singh. Praveen, Raitan Singh are present on bail with counsel Sh. A.K. Bansal who has moved an application submitting that the Hon'ble High Court had stayed the proceedings. We have received a copy of the order. The others who are not present are exempted through counsel Sh. A.K. Bansal, for today. In the light of the orders passed by the Hon'ble High Court, the case is adjourned sine-die. The SEBI or any of the accused can move appropriate application

for summoning of this tile on disposal of the file by the Hon'ble High Court.

File be sent to record noom to be recalled an application

ASJ/26.5.06.

Date Covins Section 16 of the Covins Section 1

July -

C/o : Mansarovar, 79/6 Shipra Path,
Jaip ., Rajysthan.

- Shri Ratan Singh S/o Shri Gur Basant Singh, Director of accused No.1, R/a: Ram Bhavan, Civil Line, Faizabad, (UP).
 - 6. Shri Parveen Srivastava S/o Shri Pramod Bihari Srivastava, Director of Accused No.1, R/o: 30/1, Civil Line, Faizabad, (UP).

COMPLAINT UNDER SECTION 190 & 200 OF THE CODE OF CRIMINAL
PROCEDURE, 1973 READ WITH SEC. 24(1), 27 OF SECURITIES AND EXCHANGE

.....Accused

May It Please Your Honour:

